

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

C.P.No.25/271/272/GB/2017

With

**I.A.No.46/2017
(Diary No.687/2017)**

Under Section 271, 272 of the Companies Act, 2013

In the matter of:

Mukesh Goel.

... Petitioner

-Versus-

Goel Entrade Pvt. Ltd.

... Respondents

Coram:

Hon'ble Mr.Justice P K Saikia, Member(J)

.....

ORDER

Date of Order: 8th January 2018.

C.P.No.25/2017

Mr R.K. Bhatra, learned Advocate is present on behalf of the petitioner.
Ms A.B. Kayastha, learned Advocate represents the respondent company.

2. Ms A.B. Kayastha, learned Advocate for the respondent company submits that due to some difficulties, they could not submit the reply within the time line fixed by this Tribunal in its order dated 29.11.2017. Therefore, she prays that the respondent company may be given some liberty to file its reply.

3. Ms Kayastha further submits that she is going to file an application seeking extension of time to file the reply in a day or two. In that connection, I have also heard Mr R.K. Bhatra, learned Advocate for the petitioner.

4. On hearing the learned Advocates for the parties, I allow the prayer of made on behalf of the respondent company.

5. List this matter on 10.01.2018.

I.A.No.46/2017

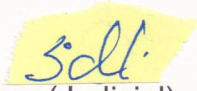
6. Mr R.K. Bhatra, learned Advocate is present on behalf of the applicant/petitioner. Ms A.B. Kayastha, learned Advocate represents the non-applicant/respondent company.

2. Ms A.B. Kayastha, learned Advocate for the non-applilcant/respondent company submits that due to some difficulties, they could not submit the reply within the time line fixed by this Tribunal in its order dated 29.11.2017. Therefore, she prays that the non-applicant/respondent company may be given some liberty to file its reply.

3. Ms Kayastha further submits that she is going to file an application seeking extension of time to file the reply in a day or two. In that connection, I have also heard Mr R.K. Bhatra, learned Advocate for the applicant/petitioner.

4. On hearing the learned Advocates for the parties, I allow the prayer of made on behalf of the non-applicant/respondent company.

5. List this matter on 10.01.2018.


Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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